

sons for notices under rule 377. Nobody is going to dictate to me.

SHRI KRISHNA CHANDRA HALDER: *

श्री राघव जी (त्रिदिशा) : मैंने 22 तारीख के लिए काल स्टेशन दिया था। मुझे कोई सूचना उसके बारे में नहीं मिली है। यह भी नहीं बताया गया कि वह स्वीकृत हुआ है या नहीं हुआ है। चूँकि हिन्दी में दिया जाता है इसलिए क्या ध्यान नहीं दिया जाता है ?

MR. SPEAKER: I am selecting 4-5 persons per day depending upon the importance of the question.

SOME HON. MEMBERS Rose—
(Interruptions)

MR. SPEAKER: Please do not record it.

SOME HON. MEMBERS: *

MR. SPEAKER. I am sorry, some of the Members do not acquaint themselves with the rules. We allow one per day, either a short notice question or a calling attention. In respect of whatever calling attention is not selected, Member can again give notice; and whatever is not selected is rejected.

श्री रामनरेश कुशवाहा (सलेमपूर) :
अध्यक्ष जी, संसद सदस्य श्री बलबीर सिंह के बारे में मैं नियम 337 के अधिन चर्चा उठाना चाहता था।

MR. SPEAKER: To each Member I have written a personal letter. Separate rules have been set out and sent to you. So far as call-attention is concerned, we are allowing only one per day, either Short Notice Question or Call Attention. The Call Attention notice which is not selected lapses and you will have to give notice again. So

far as matters under Rule 377 are concerned, I have liberalised; we are allowing four to five per day; even some of those which may not come under the Centre are allowed, so that the Members may have the opportunity to voice their grievances. Therefore, if a Call Attention notice is not selected, that means, it is rejected.

श्री उग्रसेन (देवरिया) : अध्यक्ष जी, माननीय बलबीर सिंह, एम. पी. पर लाठी चार्ज हुआ है। पार्टी के सेक्रेटरी पर लाठी चार्ज हुआ है, तीन एम. एल. ए. लाठी चार्ज में मारे गये हैं।

SHRI KRISHNA CHANDRA HALDER: Sir *...

MR. SPEAKER: It is not going to be recorded. Do not record it. Now papers to be laid on the Table.

12.07 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER SEAWARD ARTILLERY PRACTICE (AMENDMENT) ACT, 1973 AND SEAWARD ARTILLERY PRACTICE ACT, 1949.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH) : On behalf of Shri Jagjivan Ram, I beg to lay on the Table:—

(1) A copy of Notification No. S.R.O. 25 (Hindi and English versions) published in Gazette of India dated the 31st January, 1978, issued under sub-section (2) of section 1 of the Seaward Artillery Practice (Amendment) Act, 1973. [Placed in Library. See No. L.T.—1522/78].

(2) A copy of the Seaward Artillery Practice Rules, 1978 (Hindi and English versions) published in Notification No. S.R.O. 26 in Gazette of India dated the 21st January,

*Not recorded.

1978 under sub-section (3) of section 9 of the Seaward Artillery Practice Act, 1949. [Placed in Library. See No. LT-1523/78].

PAPERS UNDER COMPANIES ACT, REPORT OF THE DEVELOPMENT COUNCIL FOR INSTRUMENTS INDUSTRY FOR 1975-77, NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT AND ESSENTIAL COMMODITIES ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): On behalf of Shri George Fernandes, I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1976-77.

(ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1524/78.]

(b) (i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1976-77.

(ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1525/78.]

(c) (i) Review by the Government on the working of the Instrumentation Limited, Kota for the year 1976-77.

(ii) Annual Report of the Instrumentation Limited, Kota for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1526/78.]

(d) (i) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Neapanagar, for the year 1976-77.

(ii) Annual Report of the National Newsprint and Paper Mills Limited, Neapanagar, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1527/78.]

(e) (i) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1976-77.

(ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi for the year 1976-77, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1528/78.]

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (d) and (e) of item (1) above. [Placed in Library. See No. LT-1528/78.]

(3) A copy of the Report (Hindi and English versions) of the Development Council for Instruments Industry for the period 1975-77 under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1529/78.]